

Central Administrative Tribunal
Principal Bench
New Delhi

OA No.1038/94

New Delhi this the 3rd Day of June, 1994. (2)

Sh. N.V. Krishnan, Vice-Chairman (A)
Smt. Lakshmi Swaminathan, Member (J)

Hardev Singh Nanda,
S/o Sh. Sardar Singh Nanda,
R/o 82/5, Pushp Vihar,
New Delhi.

...Applicant

(By Advocate Sh. B.L. Babber)

Versus

Union of India through:

1. Secretary, Deptt. of Defence Production & Supplies,
South Block, New Delhi.
2. The Director General Quality Assurance Organisation (DGQA)
South Block,
New Delhi.
3. The Sr. Quality Assurance Officer,
Sr. Quality Assurance Estab.(Armt.),
T/18, Kandhar Lines,
Delhi Cantt.

...Respondents

ORDER(ORAL)

Mr. N.V. Krishnan:

The grievance of the applicant is that the subsistence allowance paid to the applicant who has been suspended from 10.1.94 has not been increased after three months. He has filed an appeal dated 3.5.94 (Annexure A-5). We are of the view that it is pre-mature to approach the Tribunal at this stage when a statutory appeal has been filed. The applicant may approach the Tribunal, if he is aggrieved by the non-disposal of the appeal within the time. In the circumstance, the learned counsel seeks permission to withdraw the O.A. with liberty to file the same whenever cause of action arises. Permission is granted. The O.A. is dismissed, as withdrawn on the above terms.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Sanju.

N.V. Krishnan
3.6.94

(N.V. Krishnan)
Vice-Chairman (A)